GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF MILITARY AFFAIARS
RAJYA SABHA
UNSTARRED QUESTION NO. 3558
TO BE ANSWERED ON 4TH APRIL, 2022

APPOINTMENTS ON COMPASSIONATE GROUNDS

3558. SHRI NEERAJ DANGI:

Will the Minister of Defence be pleased to state:

(a) the details of appointments made on compassionate ground, against the Armed Forces personnel having died in harness, during the last three years, State-wise;

(b) the pending cases of compassionate ground appointments to be made by Government for the next-of-kins of these Armed Forces personnel; and

(c) the details of action taken by Government during the said period?

A N S W E R

MINISTER OF STATE (SHRI AJAY BHATT)
IN THE MINISTRY OF DEFENCE

(a) to (c): The state-wise details of appointment made by the Indian Navy against the Armed Forces personnel died in harness is tabulated below:

S. No.	Year	State	No. recruited as sailors
(i)	2019	Andhra Pradesh	01
		Haryana	02
		Rajasthan	01
(ii)	2020	Andhra Pradesh	01
		Assam	01
		Jammu & Kashmir	01
		Maharashtra	02
		Uttar Pradesh	01
(iii)	2021	Haryana	02
		Himachal Pradesh	01
		Rajasthan	01

…2/-

The applications for compassionate appointment in the Indian Air Force (IAF) to the posts at Level-1 and Level-2 are received through various Command HQs and Directorate of Air Veterans (DAV) for dependents of Air Force personnel. The service liability of such appointee is pan India, and hence, state-wise details are not available. However, number of appointments on compassionate grounds provided to the dependents of deceased Government servants by IAF are as follows:-

Financial year	Dependent of Airmen/ NCs(E)
2018 – 19	01
2019 – 20	04
2020 – 21	05

The Indian Army does not maintain centralized data on compassionate appointments and the same is maintained by the concerned Line Directorates.

Under the compassionate appointment scheme, the appointment is restricted to 5% of direct recruitment vacancies, hence, applicants who fail to get selected due to lower merit points are rejected for that particular year. However, these applicants have the option to re-apply for appointment on compassionate grounds in subsequent years.

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